

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 21ST DAY OF MARCH, 2002

Original Application No. 289 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Nagesh Bawa, S/o late G.S.Bawa

R/O 588 D Second Avenue Railway Colony

Nawab Yusuf Road,Civil Lines,

Allahabad.

.. Applicant

(By Adv: Shri R.S.Shukla)

... Versus

1. Union of India through
The General Manager, Northern
Railway, Baroda House,
New Delhi.
2. Senior Section Engineer.Wireless
Northern Railway, Allahabad.

.. Respondents

(By Adv: shri A.K.Gaur)

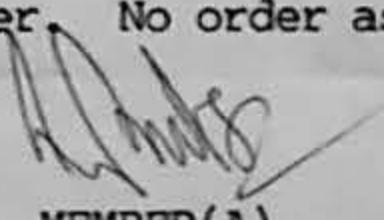
O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

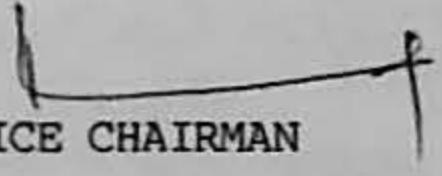
By this OA u/s 19 of A.T.Act 1985 the applicant has prayed for a direction to the respondents to allow him to discharge his duty as Technical-1 Wireless. He has also prayed that they may be directed to pay the salary to the applicant and he may not be ejected from the Railway quarter in occupation. Before coming to this Tribunal applicant made representations before respondent no.3, copies of which have been filed as (Annexures 2 and 3). The learned counsel for the applicant has submitted that the representations have not been decided. As the applicant has already approached the proper Authority, which is Competent to grant relief, in our opinion, it shall not be appropriate for this Tribunal to interfere at this stage except for a direction to respondent no.3 to decide the representation of the applicant

:: 2 ::

by a reasoned order within one month from the date a copy of this order is filed. To avoid delay, it shall be open to the applicant to file a fresh copy of the representation alongwith copy of this order. No order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: March 21st, 2002

Uv/